

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 296 of 2013**

**Dated : 8<sup>th</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Prayas Energy Group**

**... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Counsel for the Appellant (s) : Mr. M.G. Ramachandran**  
**Mr. Kumar Mihir**

**Counsel for the Respondent(s): Mr. Buddy A. Rangarandhan**  
**Mr. Kiran Gandhi**  
**Ms. Ramni Taneja**  
**Mr. Umang Jain for R.3**  
**Mr. Sanjay Sen, Sr. Adv. for R.2**  
**Mr. Pranav Vyas**  
**Mr. Somath Shukla**  
**Mr. Malav Deliwala (Rep.) for**  
**Adani Power**

**ORDER**

Mr. Sanjay Sen, the learned Senior counsel undertakes to file Vakalatnama on behalf of Respondent No.2 and Mr. Kiran Gandhi, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.3 and they seek some time for filing the reply. Accordingly, they are directed to file the reply to the main Appeal as well as to the I.A. on or before 05.02.2014 after serving copy on the other side.

Post the matter on **10.02.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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